

(2010) 11 MAD CK 0278

Madras High Court (Madurai Bench)

Case No: Writ Petition (MD) No. 1521 of 2010 and M.P. (MD) No. 1 of 2010

K. Shanmugaiah

APPELLANT

Vs

The Deputy Superintendent of
Police, The Inspector of Police
and The Sub Inspector of Police,
Chinnakovilankulam Police
Station

RESPONDENT

Date of Decision: Nov. 22, 2010

Hon'ble Judges: M. Jaichandren, J

Bench: Single Bench

Advocate: M. Kannan, for the Appellant; R. Manoharan, Gov. Advocate, for the Respondent

Judgement

@JUDGMENTTAG-ORDER

M. Jaichandren , J.

Heard Mr. M. Kannan, the learned Counsel appearing on behalf of the Petitioner, as well as Mr. R. Manoharan, the learned Government Advocate appearing on behalf of the Respondents.

2. The learned Government Advocate appearing on behalf of the Respondents had submitted that since, the Masi Podappu Festival had already been conducted; the writ petition has become in fructuous. The learned Counsel appearing on behalf of the Petitioner had not refuted the said submission made by the learned Government Advocate appearing on behalf of the Respondents.

3. In view of the said submission made by the learned Government Advocate appearing for the Respondents, this writ petition is dismissed as in fructuous. No costs. Consequently, connected miscellaneous petition is closed.